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MCRC-6580-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR ON THE 29th OF APRIL, 2025

MISC. CRIMINAL CASE No. 6580 of 2025

PRAVEEN @ MANOJ RANA Versus VILLE STATE OF MADHVA DRADE

THE STATE OF MADHYA PRADESH

Appearance:

Ms. Vishakha Bhawsar advocate for the applicant.

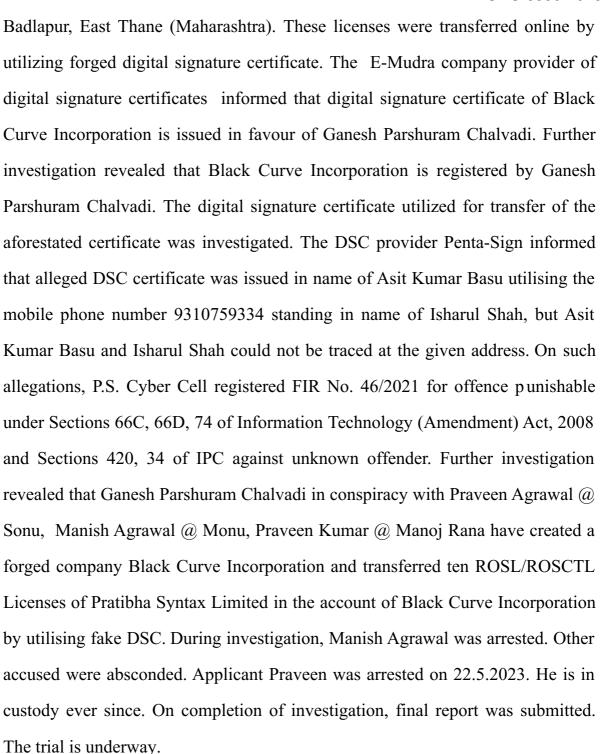
Shri Amit Raval public prosecutor for the State.

ORDER

This second application has been filed by applicant under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 for grant of bail in connection with Crime No. 46/2021 registered at Cyber & Hi-tech Crime, District Cyber Cell for offence punishable under Sections 66C, 66D, 74 of Information Technology (Amendment) Act, 2008 and Sections 419, 420, 467, 468, 471, 34 of IPC. Applicant is in judicial custody since 22.5.2023. Earlier bail application was dismissed on merit *vide* order dated 17.01.2024 passed in MCRC No. 54770 of 2023.

As per the case of prosecution, Pawan Kumar Verma, Vice President of Pratibha Syntax Limited, Pithampur Dhar submitted a written complaint to State Cyber Cell, Indore with regard to cheating and forgery by illegal transfer of ten ROSL/ROSCTL Licenses worth Rs. 1,25,69,356/-. On enquiry of the complaint, it was revealed that ten numbers of ROSL/ROSCTL Licenses issued in favour of Pratibha Syntax Limited were illegally transferred using a forged Digital Signature Certificate (DSC) in the account of Black Curve Incorporation,

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Learned counsel for the applicant submits that the applicant is implicated in this matter merely on suspicion of facilitating issuance of forged digital signature certificate which was utilised for transfer of ROSL/ROSCTL licenses. The applicant is aged around 51 years and is labourer by profession. There is no



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material to substantiate the allegation against the applicant. Trial would take time to conclude. Therefore, the applicant may be extended benefit of bail.

Per contra, learned counsel for the respondent/State opposes the bail application on the ground of gravity of alleged offence.

Heard the arguments, perused the grounds for grant of bail stated in the application and the case diary.

Applicant's first bail application under Section 439 of the Cr.P.C was dismissed after hearing the applicant extensively. The material on record *prima facie* implicates the applicant with the alleged offence. The trial is progressing at an appropriate pace. Five witnesses have been examined before the trial Court. Applicant has failed to demonstrate any material change in circumstances, therefore, the second bail application, being devoid of merits, is hereby dismissed.

Certified copy as per rules.

(SANJEEV S KALGAONKAR) JUDGE

BDJ